

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1282/2003

This the 21st day of May, 2003

(A)

HON'BLE SH. KULDIP SINGH, MEMBER (J.)

Ms. Rekha
W/o Shri Moti Ram
at present residing at
Ms. Chhaya Devi, H.No. H-20,
Vijay Nagar, Delhi.Applicant.

(By Advocate: Sh. Khairati Lal)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.Respondents.

O R D E R (ORAL)

Applicant claims to have worked as a casual labour during the period of 1977 to 30.8.1988 on different dates as mentioned in para 4.1. Thereafter he had never been engaged. Now he prays for being re-engaged as casual labour and regularisation from the date his juniors have been regularised.

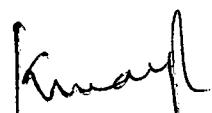
2. Earlier an OA was filed by the applicant wherein applicant approached the Tribunal without making any representation. So applicant was advised by the Court to make a consolidated representation for being considered afresh. The representation of the applicant has been decided on 16.1.2003 as per annexure submitted with the OA. According to the respondents in terms of PS No. 9191 and 9195 a consolidated list of persons who were discharged for want of work or due to completion of work and who had to submit written representation with adequate documentary proof of their casual service before



67

31.3.1987 It is the case of the applicant himself that he did not make any representation for bringing his name in the Live Casual Labour Register. Thus, his name was not registered in the LCLR. Though the applicant had made representation on 3.11.2002. it is stated that record were not available and nor the casual labour card has been submitted by the applicant. So the case of the applicant was not considered for being re-engaged.

3. Case of the applicant was that he had worked upto 1988 and till date he remained silent and did not make any representation and representation was made only on 3.11.2002. Now his claim for registration of his name in LCLR has become time-barred, in view of the judgment of this Tribunal in OA-2620/2001. Even otherwise I find that the claim of the applicant is hit by delay and laches and there is no cause of action to seek any remedy and hence OA has no merits and is accordingly dismissed.



(KULDIP SINGH)
Member (J)

sd